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- (b) if so, whether Government have made an enquiry regarding the matter referred to above;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?]

वैदेशिक-कार्य मंत्री (श्री एन० सी० **जागला)**: (क) जी हां। सरकार के पास कोई सूचना नहीं है जिससे कि उस धारोप की पुष्टि की जा सके जो एक संसद सदस्य ने अपने बयान में लगाया था और जो 6 मई 1967 को "वीर ब्रर्जुन" में प्रकाणित किया गया था।

(ख) से (घ) प्रश्न नहीं उठते ।

fTHE MINISTER OF EXTERNAL AFFAIRS (SHRI M. C. CHAGLA): (a) Yes, Sir. The Government have no information to confirm the allegation made in the statement of a Member of Parliament which was published in 'Vir Arjun' of 6th May, 1967.

(b) to (d) Do not arise.]

ARREST OF CIVILIAN DEFENCE **EMPLOYEES**

784. SHRI BALACHANDRA MENON:

SHRI M. V. BHADRAM:

Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that 21 civilian defenr-e employees were arrested in Delhi Cantonment on May 17, 1967 for alleged incitement to strike on July 12. 1966; and
- (b) if so, whether any inquiry has been instituted by Government into this incident?

MINISTER OF (SARDAR SWARAN SINGH): (a) A case F.I.R. 214 dated 15-7-1966 under section 7 of the Criminal Law

t[] English translation.

Amendment Act, 1932 was registered by Delhi Police on the complaint of some workers of C.O.D., Delhi Cantt., for having been obstructed in their duty and prevented from entering the gates of C.O.D., Delhi Cantt., during the token strike called by All India Defence Employees Federation on the 12th July 1966. This case was under investigation and at 11.30 hours on the 17th May 1967, 21 civilian personnel of the C.O.D. Delhi Cantt., were arrested by the Delhi Police. All these arrested persons were later bailed out on the 19th May 1967, under the orders of Sessions Court, Delhi.

(b) Government do not propose to Institute any inquiry. The case is being pursued by the Delhi Police.

JOINT NAVAL EXERCISES

785. SHRI M. N. KAUL: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government are aware of the proposed Joint Naval Exercises to be conducted by Indonesian and Pakistani warships, as reported in the press on 22nd May, 1967;
- (b) whether he has received reports from our Ambassadors in Indonesia and Pakistan on this subject; and
- (c) if so, the Ocean in which these naval exercises are likely to be held and whether he proposes to take up this matter with the Government of Indonesia?

MINISTER OF DEFENCE (SARDAR SWARAN SINGH): (a) Yes, Sir; Government are aware of the press reports.

- (b) A report on the subject has been received from our Embassy in Djakarta.
- (c) The plaice at which the naval . exercises are likely to be held is not known. If, on further enquiry, it is found that the nature of the exercises is such that they will increase the threat posed by the Pakistani